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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 10482/2022 and CM APPL. 30260/2022**

LALIT GOYAL

..... Petitioner

Through: Mr. Arshdeep Singh Khurana and Ms.
Tannavi Sharma, Advs. (M:
9212221807)

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Ms. Nidhi Raman, CGSC with Mr.
Zubin Singh, Adv. for UOI. (M:
99586 14305)
Mr. Zoheb Hossain (Spl. Counsel
for ED) with Mr. Vivek Gurnani and
Mr. Hasnain M. Khawja, Advs. for
ED. (M: 9103055597)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **25.04.2023**

1. This hearing has been done through hybrid mode.
2. Ld. counsel for the Petitioner seeks time to file the rejoinder. Let the same be filed within 6 weeks.
3. List on 16th October, 2023.

PRATHIBA M. SINGH, J.

APRIL 25, 2023/dk/dn